



SCHEDULE II - FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR ATTENTION OF THE STAKEHOLDERS OF SOLAR OFF SET PRINTERS PVT. LTD.

S.No	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Solar Offset Printers Pvt. Ltd.
2	Date of incorporation of corporate Debtor	30 July 1992
3	Authority under which corporate debtor is incorporated/registered	RoC Ernakulam
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U22212KL1992PTC006647
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.42, Industrial Estate, Manvila, Kulathur P.O., Thiruvananthapuram-695583
6	Date of closure of Insolvency Resolution Process	27 May 2023
7	Liquidation Commencement Date of Corporate Debtor	31 May 2023
8	Name and Registration Number of the Insolvency Professional acting as liquidator	Padmakumar.K.C. IBBI/IPA-001/IP-P01021/2017-2018/11671
9	Address and e-mail of the liquidator, as registered with the Board	Padmakumar.K.C., T.C.15/1997(3), Fair Dreams, Womens' College North Gate, Thiruvananthapuram-695014 e-mail: padmakumarkc@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Padmakumar.K.C., T.C.15/1997(3), Fair Dreams, Womens' College North Gate, Thiruvananthapuram-695014 e-mail: solaroffsetcpr@gmail.com
11	Last Date for submission of claims	30 June 2023

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of the Solar Offset Printers Pvt. Ltd. on 31 May 2023.

The stakeholders of Solar Offset Printers Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 30 June 2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, shall be deemed to be submitted under S.38.

Sd/- PADMAKUMAR.K.C.
(IBBI/IPA-001/IP-P01021/2017-2018/11671)

Thiruvananthapuram
02 June 2023

03/06/2023 TRIVANDRUM Pg 08

PADMAKUMAR. K.C.
INSOLVENCY PROFESSIONAL
(IBBI/IPA-001/IP-P01021/2017-18/11671)
e-mail: padmakumarkc@gmail.com
Ph: 9447097045